

LEGISLATIVE ASSEMBLY NATIONAL CAPITAL TERRITORY OF DELHI

COMMITTEE ON PETITIONS

SIXTEENTH REPORT OF THE SIXTH ASSEMBLY

SUBJECT: IN THE MATTER OF ALLEGED IRREGULARITIES IN K.R. MANGALAM WORLD SCHOOL, GREATER KAILASH

PRESENTED ON 02ND DECEMBER 2019

ADOPTED ON 3RD DECEMBER, 2019

Legislative Assembly, Old Secretariat, Delhi - 110054

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DELHI LEGISLATIVE ASSEMBLY COMMITTEE ON PETITIONS

(2019-20)

COMPOSITION OF THE COMMITTEE

1. Sh. Saurabh Bhardwaj	CHAIRMAN
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9. Sh. Shri Dutt Sharma	MEMBER
Assembly Secretariat:	
1. Sh. C. Velmurugan	Secretary
2. Sh. Sadanand Sah	Deputy Secretary
3. Sh. Manjeet Singh	Deputy Secretary

PREFACE

1. I, the Chairman, Committee on Petitions, having been authorised by the

Committee to present on their behalf, this Report on the petition

received from Parents Association of K.R.Mangalam World School, GK

II on 15.04.2019. The Petition was countersigned and presented to the

Hon'ble Speaker, Delhi Legislative Assembly by Shri. Prakash Jarwal

Hon'ble MLA, Deoli and referred to the Committee on Petitions on

24.04.2019.

2. The Committee considered and adopted the Draft Report at their sitting

held on 29.11.2019

3. The observations/recommendations of the Committee on the above

matter have been included in the Report.

4. I would like to thank all the Members of the Committee for their

continued guidance.

5. The Committee places on record their profound appreciation for the

valuable assistance rendered by Sh. Sadanand Sah, Deputy Secretary,

Sh. Manjeet Singh, Deputy Secretary, Sh. Subhash Ranjan, Section

Officer, Ms. Ilma Mirza, Associate Fellow, Delhi Assembly Research

Centre (DARC) and other staff of the Assembly Secretariat in

preparation of the report.

Date: 30.11.2019

Place: Delhi

SAURABH BHARDWAJ CHAIRMAN

COMMITTEE ON PETITIONS

GENESIS

Education remains integral to an individual's growth and personal development, irrespective of the social strata that she or he may belong to. Quality schooling of an individual set up the foundation for life. However, the inclusive approach is always questionable when it comes to the institutional setup in which the school system works. A successful schooling system can be defined by its academic focus, decentralisation of power, a high level of professionalism, responsibility on part of the school administration and respect for discipline among students.

Delhi, being the capital of the nation bears the responsibility to become a model for good quality education which should be affordable for different sections of the society. Boost in population and migration of working class in the capital with an inclination towards English medium public schools resulted in an increasing number of private schools in Delhi.

In spite of the number of private English medium schools, who claim to 'impart quality education' are often in news for their exploitative and profit-making approach. The Hon'ble Delhi High Court observed in Delhi Abibhavak Mahasangh vs Union of India 2009, that there has to be an element of public benefit or philanthropy in the running of the schools. The objective of the schools is to be run for the public good and serve society. Schools are obliged to not only follow this objective but also to comply with the provisions of the **Delhi School Education Act and the Rules, 1973** framed thereunder as also the affiliation Bye-laws framed by Central Board of Secondary Education.

Other than the Delhi School Education Act and the Rules, 1973, there are other legal frameworks which prescribe norms that should be abided by schools and ensure the Safe Environment in the schools. Delhi Fire Services Act 2007 mandates to ensure fire safety in the school premises. Similarly, The Delhi Municipal Act 1957 prescribes rules for the preparation of a safe and accessible building plan and thereby ensuring that the Schools do not deviate from the approved Building Plans.

With this background, legal compliances (Delhi School Education Act and the Rules, 1973, Delhi Fire Services Act, 2007 and Delhi Municipal Act, 1957), the Committee on Petitions carried out its proceedings on the received Petition.

INTRODUCTION

Parents Teacher Association of K.R. Mangalam School, G.K. 2 filed a petition on 15.04.2019 alleging atrocities and illegalities by K.R. Mangalam School, G.K.2. The Petition was countersigned and presented to the Hon'ble Speaker, Delhi Legislative Assembly by Sh. Prakash Jarwal, Hon'ble MLA, and referred to the Committee on Petitions on 24.04.2019.

In the Petition, the Association listed down the illegalities which are as follows:

i) Illegal/ Manipulate Fee Hikes

From past 4 – 5 years the fee bills issued by the school are not in a bifurcated manner despite various numerous letters of Directorate of Education. From the year 2009 up to date, the school had been enhancing the fee in a totally arbitrary manner without disclosing the reasons for enhancement and manipulating all the rules and laws of the land in a conspiracy. The detailed table of fee enhancement is given below:

Year	Quarterly Fee Rs.	% of Increase in Q.Fee	Total Annual Fee Rs.	% of Increase in Annual Fee
2009-10	13500	-	78400	-
2010-11	14850	10	83000	6
2011-12	16200	9	88400	7
2012-13	24000	48	96000	8
2013-14	26400	10	105600	10
2014-15	29040	10	116160	10
2015-16	31000	7	124000	7
2016-17	34000	10	136000	10
2017-18	36100	6	144000	6
2018-19	36100	0	144000	0
2019-20	46430	29	185720	29
	Total Impact	340%		240%

As per the law, the schools on private lands are permitted to hike the fee in the manner as envisaged in a recent order of DoE dated 17.10.2017, but it is alleged that all the conditions are ignored and manipulated by the school management and fees have been enhanced arbitrarily in the above manner.

Some of the conditions in respect of fee hike are given below:

- (a) A fee hike is not mandatory for recognized unaided schools in the NCT of Delhi.
- (b) All schools must, first of all, explore the possibility of utilizing the existing reserves to meet any shortfall in payment of salaries and allowances, as a consequence of increase in the salaries and allowances of employees.
- c) The schools should not consider the increase in fee to be the only source of augmenting their revenue. They should also venture upon other permissible measures for increasing revenue receipts...
- (j) Every recognized unaided school covered by the act, shall file a statement of fees latest by 31" March every year before the ensuing session under section 17(3) of the Act as per proforma prescribed by the department vide order no. F./DE/PSB/2017/16604dated 03/07/2017.

ii) No Fire Safety Certificate

The Petition raises the huge concern about the safety of the children by alleging that the school does not hold a valid Fire Safety Certificate.

iii) Illegal Construction

In the Petition, many parents have a reasonable apprehension that the school management has violated the building sanction plan.

iv) No Water Connection

The Petition alleged that the said school is using underground water using bore-wells illegally as it does not have a Delhi Jal Board water connection,

v) Poor Administrative Practices

It was alleged that the school management is indulging in the unethical administrative practices, they never respond to any emails or letters sent pertaining to the functioning of the school, rather the physical receipt of letters is discouraged or declined every time.

The Petition describes serious allegations against the school management of K.R Mangalam Global World School, G.K. 2. The Petition has repeatedly emphasised on the inefficiency that the DoE officials have displayed about all the illegalities.

PROCEEDINGS

- 1. In order to ascertain the facts and investigate the allegations levelled in the said Petition, the Committee on Petitions conducted its meetings on, 14.05.2019, 10.06.2019, 05.08.2019, 06.09.2019, 1.11.2019 and 28.11.2019 deliberated the matter comprehensively with the officers of Directorate of Education (DoE), Government of National Capital Territory of Delhi (GNCTD); South Delhi Municipal Corporation (SDMC), Delhi Fire Service Department, GNCTD and Department of Revenue, GNCTD.
- 2. The Committee proceedings were aimed at finding the answers to the following issues:
- i. Whether there has been any illegal fee hike, financial irregularities, etc. by the "K.R.Mangalam World School, GK II"?
- ii. Whether adequate measures are being taken by the School Management for the Safety and Security of the students as well as staff as prescribed in the Circular concerning Fire Safety by Directorate of Education vide No. F.16/Estate/CC/Fire Safety/2011/3298 to 3398 dated 01.03.2011?
- iii. Whether there has been any violation in the building plan of the School as approved by the Competent Authorities and encroachment of land?
- iv. Whether the school does not have a proper water connection approved by Delhi Jal Board?

Issue 1: Whether there has been any illegal fee hike, financial irregularities, etc. by the "K.R.Mangalam World School, GK II"?

1. A copy of the said Petition was sent to the Secretary, Department of Education, GNCT of Delhi on 01.05.2019 requesting to furnish the comments on the Petition, also directed to execute the Financial Audit of the school on the given Terms and References to ascertain the arbitrary fee hike by the school.

- 2. Further, the Deputy Director of Education, Private School Branch forwarded the letter to Deputy Director of Education, South Zone on 03.05.2019 as the said school falls into the jurisdiction of that zone, directing to conduct the Financial Audit.
- 3. The School initially expressed its inability to give any financial documents since the Principal was not available in the country and asked for more time. But on 31.05.2019, the Principal of the school submitted to DoE that the matter is subjudice under WPC No.5869 of 2019 titled "K.R.Mangalam World School Vs DoE" and requested the DDE to wait for the Hon'ble High Court orders before taking any action.
- 4. In the meeting held on 14.05.2019, Directorate of Education assured the Committee that the Terms and Reference for Audit shall be conveyed to the concerned Auditing Team provided by the Committee. The Committee also desired to seek copy (three sets) of the original file (all Noting and Correspondence Pages) of recognition and up-gradation of the school given from time.
- 5. On 13.06.2019, after receiving no satisfactory response from the school, the DoE issued a Show Cause Notice with the directions to provide relevant information/documents along with the explanation for the inordinate delay occurred on their part.
- 6. The Committee was informed that the Manager vide letter dated 20.06.2019 replied "That the Notice under reference and the initiation of scrutiny of the statements filed u/s 17(3) and nor it has been so delegated to him by the Competent Authority. Further, a reference to section 24/R 190 in the notice is unwarranted and lacking basic ingredients explained by the Hon'ble High Court in the matter of Mount Carmel School Society Vs DoE WP(C)13546/2018."
- 7. The reply from the school was scrutinized and was found unsatisfactory, hence final Show Cause Notice u/s 24(4) vide dated

- 05.09.2019 had been issued for the withdrawal of recognition by the Department, asking for the response from the school within 7 days. But the school did not produce the documents before DoE for scrutiny.
- 8. The School Management approached to Hon'ble High Court of Delhi seeking the stay on the proceedings of the Committee on Petitions but the petition was dismissed by the Hon'ble Court.
- 9. In the meeting held on 29.11.2019, the Director of Education apprised the Committee and also submitted that during the personal hearing where an opportunity of being heard was provided to the School before final action of withdrawal of recognition, the School Management submitted that they are ready to provide all relevant documents/clarification required for examination of their full fee statement for the academic year 2019-20 by Monday i.e. 02.12.2019. Also, to assure that the School will not misbehave/harass the students for not paying the hiked fee, the DoE has got the undertaking signed from the School Management. In case, School Management is found to be violating the Undertaking, the DoE will take over the management immediately without any further deliberation.

Issue 2: Whether adequate measures are being taken by the School Management for the Safety and Security of the students as well as staff as prescribed in the Circular concerning Fire Safety by Directorate of Education vide No. F.16/Estate/CC/Fire Safety/2011/3298 to 3398 dated 01.03.2011?

1. To ascertain the allegation that the school does not hold a valid Fire Safety Certificate, the Committee asked for the clarity from Delhi Fire Services. On 10.06.2019, in the meeting the Committee understanding the severity of the issue, asked for the list of all the schools that do not hold a valid Fire Safety Certificate.

- 2. Delhi Fire Services, GNCT of Delhi submitted a list of 241 schools along with the status of Fire Safety Certificate in respect to the K.R.Mangalam World School GK II.
- 3. The Committee was informed that after the inspection carried out by the nominated authority U/s 33(1) of DFS Act, 2007, deviations were discovered from the Building Bye-Laws pertaining to fire prevention and fire safety measure. Therefore, the Fire Safety Certificate (FSC) issued to the school dated 21.06.2018 has been suspended by the Department U/s 34(1) of DFS Act-2007 on 11.06.2019.
- 4. The Committee was also acquainted by Delhi Fire Services department that they communicated regarding the above-mentioned suspension of the FSC of the school via letters addressing to the Commissioner of SDMC and to the Director of Education, DoE on 21.06.2019.
- 5. The Department had asked the SDMC and DoE to take necessary actions and restrict the occupancy of the building/premise. It was noted that SDMC ignored the communication by Delhi Fire Services and delayed actions on the school.

Issue 3: Whether there has been any violation in the building plan of the School as approved by the Competent Authorities and encroachment of land?

- 1. During the course of the proceedings, while examining the Fire Safety and its provisions pertaining to the life safety of the students as well as of the staff, the Committee was informed by the Delhi Fire Services that there are deviations from the sanctioned building plan which were found during the inspection conducted by the department.
- 2. To examine the allegation regarding the violation of building plan as well as encroachment of land, the Committee in the meeting held on 05.08.2019 directed the Revenue Department and SDMC to carry out the Inspection of the said school and to submit their Detailed Inspection Report.

- 3. In the Inspection report submitted by SDMC on 12.09.2019, the following deviations were mentioned:
 - i) Rooms have been constructed in open area in the internal portion of the school building
 - ii) An open auditorium has been constructed below the ground level and covered by the temporary shed in between school block and playground;
 - iii) The temporary structure has been constructed in the setback
 - iv) Construction of basement in part portion of the school, the entry if which is found temporarily closed.
- 4. SDMC informed the Committee in the Report, the School Property has been booked by the Department on the ground of deviations and of excess coverage for action under the DMC Act, 1857 date 05.09.2019.
- 5. SDMC informed the Committee that in response the School replied on 12.09.2019 and asked for a personal hearing in the matter. Several proceedings were held in the matter. It was informed during the hearing proceedings that the non-compoundable construction in the form of canteen in side setback and GI sheets along with steel-framed truss have been removed. But the school authorities did not take action on remaining non-compoundable deviations. As per the prevailing instructions of the notice, 06 days were granted to the school. But since the School Authorities did not rectify/demolish the non-compoundable deviations on their own, on 11.11.2019 the SDMC demolished the deviation which used to be Canteen and also sealed the Basement. SDMC submitted "before-after" pictures to the Committee as well.
- 6. Thereafter, as per the submission of SDMC to the Committee on 25.11.2019, a Vacation Notice Under Section 349 of DMC Act, 1957 was issued on 18.11.2019 for taking further action on 22.11.2019 continuing the Punitive actions. In the meantime the owner of property approached the Hon'ble Appellate Tribunal of MCDs & NDMC and filed

an Appeal No. 665/2019 titled "M/s Kuriamal Real Estate Pvt Ltd. Vs SDMC". In the said Appeal, the Hon'ble Appellate Tribunal for MCDs & NDMC vide its orders dated 21.11.2019, while issuing the Notice to the SDMC, granted ex-parte stay, thereby restrained the SDMC from taking coercive action in the property in question pursuant to the demolition dated 08.11.2019 till next date of hearing. The next date of hearing is fixed for 23.12.2019. The Committee noted that the said Appellate Tribunal for MCDs & NDMC is in habit of granting ex-parte relief to violators in many cases before the Committee.

- 7. Regarding land encroachment, according to the letter issued by Sub-Divisional Magistrate to Land Management, DDA, it was discovered that the school area is approximately 5.1 acres of land, whereas it has purchased only 4.5 acres of land
- 8. As per the Report submitted by SDMC on 12.09.2019, the Committee was informed that as per the ownership documents, there are documents in the shape of Sale-Deed of the year 2002 executed by M/s DLF Universal Ltd. In favour of M/s Kuriamal Real Estate Pvt.Ltd.
- 9. At the meeting held on 06.09.2019, the Committee was also informed by the Revenue Department that for the exact land demarcation, Total Station Machine (TSM) method would provide the accurate status of land encroachment.
- 10. At the meeting held on 1.11.2019, it was decided that the Department of Education will submit a written request to Department of Revenue for demarcation of land in respect of K.R.Mangalam World School, GK II through scientifically proven Total Station Machine (TSM) to ascertain the exact position of encroachment if any. It was also decided and agreed upon that the Directorate of Education will bear the expenditure to be incurred for engagement of TSM to the Department of Revenue.
- 11. In the meeting held on 28.11.2019, the Department of Revenue informed that DoE has submitted a request for the demarcation. To ascertain the exact encroachment, the Department has taken it further and the demarcation of land was conducted by M/S Habib Survey and

Design Pvt.Ltd on 27.11.2019. The measurement report from the Department is awaited.

12. Encroachment of land was found in the said school as per the demarcation report by Revenue Department, GNCT of Delhi.

Issue 4: Whether the school does not have a proper water connection approved by Delhi Jal Board?

- 1. In due course of the proceedings, as per the Action Taken Report submitted to the Committee on 26.07.2019 by SDM Kalkaji, it was discovered that the School was extracting the groundwater through illegal bore well without any permission/connection from Delhi Jal Board.
- 2. As per the Inspection report of SDM Kalkaji, it was found that there were 3 dispensers with 20 litres jar of drinking water at each floor for the students and the teachers.
- 3. A complaint was registered by Delhi Jal Board and Sub-Divisional Magistrate, Kalkaji issued sealing orders to seal the entire Bore well situated at K.R.Mangalam World School, GK 2 on 19.06.2019 and was further sealed.

Apart from the issues mentioned above, in due course of the proceedings, the Committee was shocked to know that during the Joint Inspection dated 20.04.2019 and 22.04.2019 by DoE, Delhi Fire Services, SDMC and Local Police, an underground fuel tank with a capacity of 3000 litres was found and about 2500 litres of diesel was stored in it without any permission or clearance from concerned authority. The Committee was further informed that the Fuel Tank has been sealed by the SDM, Kalkaji and FIR had been directed by SDM to local police station.

In respect to this severe violation of norms, the SDM, Kalkaji submitted a copy of the order issued U/s 133 Cr.PC by the Office of the Sub Divisional Magistrate (Kalkaji) which reads "it is necessary to prohibit repeatation/continuance of said nuisances in the school, therefore considering the facts of the case, I hereby make the order no.

SDM/KJ/CrPc/2019/1906-1909 passed on 22.04.2019 absolute against $the\ Management\ of\ K.R.\ Mangalam\ School."$

OBSERVATIONS & CONCLUSIONS

After examining the proceedings of the Petition and the responses filed by the concerned different departments and the Petitioners i.e. Parent Association of K.R. Mangalam World School, GK II, the following observations are brought on record.

- 1. After much deliberations of the Petition and beholding disconcerting findings, the Committee sternly expressed its displeasure over the unethical functioning of the K.R.Mangalam World School, GK. The School Management was found to be pandering in many illegalities, keeping the safety of the young students and staff at stake.
- 2. The School which recognises itself as one of the top schools in Delhi and emphasises on imparting Quality Education has failed to provide the basic facilities in the school and has displayed irresponsible attitude towards the safety of its students.
- 3. The Committee was displeased to be acquainted with the finding that the School did not comply with the provisions under DFS Act,2007 that regulate the fire safety in the school premises, which resulted in the suspension of the Fire Safety Certificate that was issued on 07.06.2018.
- 4. School is considered to be the second home of the children and to provide safe and sound surroundings is the responsibility of the School Management as well as of the regulatory authorities; DoE, Delhi Fire Services and SDMC. Keeping that in view, the Committee expressed displeasure over the negligence displayed by these regulatory authorities.
- 5. In respect of the Petition, the Committee observed oversight on the part of Directorate of Education in taking necessary action. The "delay" and "negligence" by the DoE could have been avoided.

- 6. As per the submission by Delhi Fire Services (DFS) to the Committee on 19.08.2019, there was no basement in the year 2004 when NOC was issued by the Department. But astoundingly in the year 2009, one of the wings was found to be having Basement. The Committee refutes the submission by Delhi Fire Services that the basement was built later as no proof has been submitted by the Department regarding this. Also, this raises a question that why the Department did not communicate this to SDMC and DoE which are concerned Building Sanctioning and Local Authorities. The Fire Safety Certificate was rejected twice on 27.12.2012 and 28.02.2018 due to the shortcomings, this should have been communicated to DoE and SDMC.
- 7. Rule 35(6) of the Delhi Fire Services Rules, 2010 clearly states that "The buildings or premises that have already been issued No Objection Certificate for the occupancy of the building or premises shall be deemed to have been issued Fire Safety Certificate under rule 35 subject to verification of compliance of fire prevention and fire safety measures on which the No Objection Certificate was issued on the last occasion." This clearly highlights that either the Delhi Fire Services didn't verify the compliance of fire prevention and fire safety measures, or if the DFS did verify it, then it purposefully ignored the violation of fire prevention and safety measure by the school management and renewed the FSC of the School. In both circumstances, the DFS and the K.R. Mangalam World School Management violated the rules prescribed under the Delhi Fire Service Rules, 2010.
- 8. Delhi Fire Services also submitted that the Fire Safety Certificate was issued on 07.06.2018 when the basement was closed and sealed with a brick wall. But it suspended FSC when the brick wall was found to be replaced by wood/ply wall. Again, the Department could not provide proof to justify its submission.

- 9. The Committee observed that the current building structure of the "K.R. Mangalam World School, GK II" has significant deviations from the Sanctioned Building Plan and Completion Certificate issued by the SDMC. Significant additions/alterations of the area against the Completion Plan along with unauthorized construction of Basement have been found which is being used as Class Rooms and Office Spaces.
- 10. The Committee observed lack of seriousness on the part of SDMC, as the representatives of the SDMC in the meeting held on 1.11.2019, were trying to justify the delay in their action i.e. sealing of the basement, by stating that the NOC was provided by the Delhi Fire Services for the basement, therefore they did not take any action. But this argument seemed invalid since later, the Delhi Fire Services had issued two letters asking SDMC to take the appropriate actions against the school. The Committee certainly sustains its displeasure over the negligence by the Delhi Fire Services, but when they did inform SDMC via two letters regarding the violation of the provisions of fire and life safety and requested them to take actions, SDMC delayed.
- 11. Considering the delay on the part of the SDMC, the Committee does not disregard the actions taken by the officers of the SDMC and commends them, who have issued SCNs to the School and have demolished the construction that was found to be a deviation from the sanctioned layout plan.
- 12. The Committee was baffled to know that such a prominent school is running without a connection of Delhi Jal Board and was indulged into illegal extraction of groundwater through bore well. However, the School was providing drinking water to the students and its staff by 20 Litres Jars and dispensers but highlights the concern regarding the sanitation facilities in the school. This raises a question of the reasons for not having a DJB connection by the

school. In case, it is due to the shortcomings in planning and construction, it raises a question that how the SDMC approved the layout plan of the school. In Unified Building Bye-Laws 2021, under 4.23. Special requirements for Occupancy/Land 4.23.2 Development and other: Educational building (schools/colleges) (vii) clearly states Requirement of water supply, drainage and sanitary installation conditions which should be in compliance.

Regarding this, the Committee finds DoE also answerable, as in DSEAR, 1973 under Rule 50, the Conditions for Recognition of School states; (viii) "the arrangements in the building or other structure and in the furnishings thereof meet adequately the requirements of health and hygiene;" and (xii)" sanitary arrangements at the school are adequate and are kept in good order and a certificate from the Health Officer of the local authority having jurisdiction over the area in which the school is located as to the health and sanitary conditions of the school and its surroundings has been furnished, and will also be furnished as and when required by the appropriate authority". Rule 55 in the Act provides DoE authority to issue a Show Cause Notice if one or more than one conditions are not complied by the school. But in this case, DoE did not fulfil its responsibility.

- 13. In due proceedings, the Committee was extremely aggrieved to discover that premises of school which should be safe for the children, was having an Underground Fuel Tank and storing of 2500 litres of Diesel, which was no less than a "Living Bomb". This raises a grave concern regarding the safety of three to four thousands students and staff. In spite of directions of SDM, Kalkaji in his order, local police station has not registered any FIR.
- 14. While conducting the proceedings, the Committee observed that even after giving an opportunity to the School Management to

produce their submission in front of the Committee, no representative from the School Management attended the meeting.

RECOMMENDATIONS

In the light of the observations and findings that have come to the fore during the course of the proceedings, the following recommendations have been made:

- 1. The Directorate of Education, GNCT of Delhi must submit the audit report of the Financial statements of K.R.Mangalam World School, GK within 45 days of adoption of this report by Delhi Legislative Assembly.
- The Directorate of Education, should take over the management of the K.R. Mangalam World School with an immediate effect if the School Management does not provide requisite Financial Statements by 02.12.2019.
- 3. The Committee believes that it is the responsibility of the Directorate of Education to keep a check on the schools for in compliance of DSEAR,1973. The Deputy Director of Education of all Zones, must inspect the schools premises regularly and ensure that violations should not be done by the school authorities.
- 4. The Directorate of Education should come up with a mechanism to ensure no violations are being carried out by the schools. In case, any violations are discovered, they should be flagged and appropriate actions must be taken.
- 5. The DoE should device a workable/practical mechanism to facilitate the parents and to ensure their grievances are being heard and resolved in a time bound manner at different levels.
- 6. The Committee recommends the Delhi Fire Services to issue an order to all the Schools under the Jurisdiction of the GNCTD to conduct a fire safety audit as per the Circular No.F.16/Estate/CC/Fire Safety/2011/3298 to 3398 dated 01.03.2011 by the Directorate of Education, GNCTD. If any irregularity or gap is found in maintaining all the prescribed provisions of fire safety, strictest actions should be taken

as prescribed in the Circular No.F.16/Estate/CC/Fire

Safety/2011/3298 to 3398 dated 01.03.2011.

7. The Committee recommends that SDMC should conduct Inquiry against

the officials who failed to notice the violations to the school building and

renewed the NOC for sanctioned plan. SDMC should submit Action

Taken Report within 60 working days from the date of the adoption of

this report.

8. The Committee also recommends issuing a Circular to all the respective

MCDs to conduct a thorough audit of all the schools in Delhi and to

check whether there is any deviation from the Sanction Building plan in

School Premises. The report should be submitted to DoE for further

action.

9. Delhi Pollution Control Committee should initiate proceedings against

K.R.Mangalam World School, GK for illegally extracting ground water for

many years.

10. Government of NCT of Delhi should recover money from the said school

for using the water illegally for years.

11. The Chief Secretary, GNCT of Delhi should initiate proceedings to

recover the land encroached by the school and its related organisations.

The Committee also requests for initiation of proceedings to recover rent

for using the land till date.

12. The Committee requests the Chief Secretary, GNCT of Delhi to submit

Action Taken Report on the recommendations of the Committee report

to Delhi Legislative Assembly within the stipulated time period

mentioned in the recommendations from the adoption of this report.

Date: 30.11.2019

Place: Delhi

SAURABH BHARDWAJ CHAIRMAN

COMMITTEE ON PETITIONS